

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/148/ (IB)/2017  
**NAME OF THE PETITIONER(S)** : POONAM ENTERPRISES  
**NAME OF THE RESPONDENT(S)** : SESHASAYEE PAPER & BOARD LTD  
**UNDER SECTION** : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		<b>REPRESENTATION BY WHOM</b>	

1. T.K. Bhaskar Vikram P Jain	Counsel for Respondent	Vidave
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**ORDER**

The matter is called. No representation on behalf of the petitioner. At this juncture, Shri T K Bhaskar appeared on behalf of the respondents. He submitted that he has moved a proposal for settlement. In view of this, the Registry is directed to issue notice to the counsel for petitioner on record. The proposal submitted by the counsel for respondents is without prejudice to the contentions and claims of the respective parties. Counsel for respondents undertakes to inform the counsel for petitioner. Put up on **08.06.2017 at 2.30 P.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)